

within first 3 in individual events or within first 2 in team events in a recognized National Championship, or have represented the country at least twice in an International Competition. The Scheme also provides for assistance to sportspersons injured or incapacitated during training or competition. The persons desirous of availing themselves of financial assistance under this scheme are required to apply to the Ministry. The applications received for such assistance are considered by a committee headed by the Sports Minister.

Budget for NER on sports

2012. SHRI BISWAJIT DAIMARY: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) the reasons for not granting, Budget for the development of NER during 2007-08;

(b) the reasons for not releasing the balance grant to grantee after submission documents, in respect of organization during the past five years;

(c) whether the National Programme for Youth and Adolescent Development under umbrella scheme has been formulated for Youth Development/upliftment in the country;

(d) if so, the grant released to organizations;

(e) if not, the reasons for delay;

(f) the total Revised Estimate Budget according to ten per cent budget earmarked to NER and whether it was utilized;

(g) the details for last five years; and

(h) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (DR. M.S. GILL): (a) The details of budget provisions for the development of NER during 2007-08 were as under:—

Budget Estimates	:	Rs. 69.25 crore
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Revised Estimates	:	Rs. 68.25 crore
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(b) The request for payment of balance Grant-in-aid is considered only within 12 months from the date of sanction letter or six months from the date of actual completion of the programmes, whichever is earlier, as per the terms and conditions of the sanction letter and on submission of the following documents namely:—

(i) Performance report indicating physical and financial target and achievements;

(ii) List of participants giving their name, Father/Husband name, age, complete permanent residential address, qualification, student/non-student and their category "SC/ST/OBC/Genl.";

(iii) Audited Statement of income and expenditure, and audited Statement of receipt and payment, balance sheet;

(iv) Utilization certificate for the released amount of Grant-in-aid from Chartered Accountant on the prescribed form GFR-19A; and

(v) Inspection report from the Recommending Authority conducted by the NGO.

(c) to (e) Yes, Sir. The proposals of the organizations which fulfilled the parameters under the scheme were considered by the Project Appraisal Committee (PAC) and grants as admissible were released to the organizations subject to availability of funds.

(f) The Revised Estimate budget provision for the year 2007-08 according to ten percent budget earmarked to NER was Rs. 68.25 crore. Out of this budget provision an amount of Rs. 63.44 crore was reported as utilized.

(g) and (h) The details of Revised Estimate budget provisions for the NER component and expenditure for the last five years were as under:—

(Rs. in crore)

Year	NER	Expenditure
2003-04	31.00	27.32
2004-05	37.50	37.36
2005-06	36.45	35.71
2006-07	41.71	36.56
2007-08	68.25	63.44

The reasons for savings were mainly due to non-receipt of viable proposals satisfying the criteria laid down under various schemes, non-receipt of Utilisation Certificates and audited accounts from the organisations, non-finalisation of certain schemes viz. Promotion of Sports among Disabled, Promotion of Sports and Games in Schools, Colleges and Universities, etc.

Project for Commonwealth Games

2013. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether it is a fact that a number of projects relating to the Commonwealth Games 2010 to be held in Delhi are running behind schedule;

(b) if so, the details in regard to each such project; and

(c) the steps proposed to be taken so as to ensure that all these projects are completed in time?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (DR. M.S. GILL): (a) to (c) After obtaining the necessary regulatory clearances, the work on most of the Competitions venues and Training venues has commenced and is running as per schedule. Time Lines, against monitorable parameters are being monitored, on a web-based monitoring system developed by the Ministry of Youth Affairs and Sports. The Ministry of Youth Affairs and